

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

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TRANSFERRED PETITION No. 123/2017  
IN COMPANY PETITION No.279/2016

DATED TUESDAY, THE 27<sup>th</sup> DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL  
SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956  
UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956  
AND

IN THE MATTER OF RUPERT FERNANDES & ANOTHER

AND

ETERNITY DEVELOPERS PVT. LTD.

1. Mr. Rupert Fernandes,  
Aged about 56 years,  
S/o. Mr. Anthony Fernandes,

2. Mrs. Victoria Fernandes,  
Aged about 51 years,  
W/o Mr. Rupert Fernandes,  
Aged about 35 years,  
Both R/at 201, Inland Windsor,  
Airport Road, Bondel,  
Mangalore – 575 008.

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Petitioners

Vs.


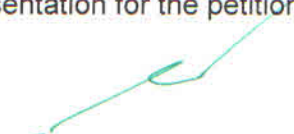
M/s. Eternity Developers Pvt. Ltd.,  
No.11, Hayens Road,  
Bangalore – 560 025.

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Respondent

**ORDER**

No representation for the petitioners. Petitioner is called, absent. Counsel for petitioner is also absent. On last hearing, the counsel for petitioner was absent. Petitioner was also directed to comply the provisions of I&B Code applicable to the facts of this case and also to file two more sets of copies. Further, he has not complied the objections raised by the Registry. A last chance was given to the petitioner and the matter was pasted to today. Even today, no representation for the petitioners. It appears the petitioners are not interested to



proceed with the matter.

Hence, petition is dismissed for non-prosecution.

  
(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

  
(ASHOK KUMAR MISHRA)  
MEMBER (TECHNICAL)

psp.